

**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

**IA 279/2017 In C.P. No. 6/441/NCLT/AHM/2017**


Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 20.09.2017**

Name of the Company: Shruti Power Projects Pvt. Ltd.

Section of the Companies Act: Section 178(1) of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Ishan P. Shah	Advocate Petitioner	Petitioner	
2.				

**ORDER**

Learned Advocate Mr. Ishan Shah present for Applicant. None present for ROC in IA 279/2017.

M/s Shruti Power Projects Pvt Ltd. who is petitioner no. 1 in CP 6/2017 filed this application requesting the tribunal to extend the time to deposit 1 lac from 05.05.2017 to some other date.

This Tribunal vide its order dated 13.04.2017 made in CP 6/2017 directed M/s Shruti Power Projects Pvt Ltd. to pay compounding fee of Rs. 1,00,000/- by way of demand draft drawn on Nationalised Bank in favour of pay and accounts office, MCA Mumbai within three weeks from the date of order and file original Demand draft before the registry of this Tribunal on or before 05.05.2017.

Now the petitioner filed an affidavit along with affidavit with a demand draft Rs. 1,00,000/- drawn in favour of MCA.

The reason for the delay is the administrative lapse in obtaining the copy of the order of this Tribunal and processing the same in the office of the company.

Hence, applicant is permitted to deposit the compounding fee as per the order dated 13.04.2017.

Inform ROC that M/s Shruti Power Projects Pvt Ltd. deposited DD for Rs. 1,00,000/- in compliance of the order dated 13.04.2017 made in CP 6/2017.

  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

Dated this the 20th day of September, 2017.